

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-771(PB)/2019

IN THE MATTER OF:

Capri Global Capital Ltd.

v.

Value Infratech India Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 28.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the IRP

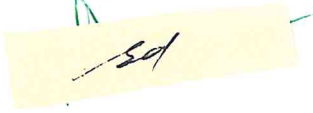
Ms. Aditi Aggarwal, Adv.


Mr. Rishabh Jain, Adv.

ORDER

Due to paucity of time, matter could not be taken up.

List the matter on 04.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)